

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**Principal Bench**

**Customs Appeal No. 51013 of 2019**

[Arising out of Order-in-Original No. 16/NKU (16-18) ADJ (Adj), /DRI/ N. DELHI/ 2018-19 dated February 4, 2019 passed by Additional Directorate General (Adj) New Delhi ]

**EMD Locomotive Technologies**

D-149 to 153, Hosiery Complex, Noida  
Phase II Extension Noida  
UP

**Appellant**

*Versus*

**Additional Director General, DRI**

Office of the Additional Director General (Adj)  
Directorate of Revenue Intelligence Room No. 214,  
New Custom House, Near IGI Airport, New Delhi

**Respondent**

Appearance

Shri Sanjeev Sachdeva and Ms. Neha Gulati, Advocates for the appellant  
Shri Sunil Kumar, AR for the Respondent

CORAM:

**Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)**

**Hon'ble Ms. Rachna Gupta, Member (Judicial )**

**Date of Hearing/ Decision: 09.08.2019**

The appeal is allowed. For order, see order of date in Customs Appeal No. 51012 of 2019.

**(Anil G. Shakkarwar)  
Member(Technical)**

**(Rachna Gupta)  
Member(Judicial)**